

FIR No.222/2019

u/s 376/506 IPC

PS: Timarpur

State Vs. Ravi Shankar Pandey s/o. Sh. Anil Kumar Pandey

27.07.2020

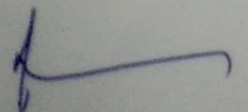
**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
RAVI SHANKAR PANDEY S/O. SH. ANIL KUMAR PANDEY.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Ms. Lakshmi Raina, ld. Counsel for DCW.
Sh. Arun Kumar Tiwari, Ld. Counsel for applicant/accused.
I.O. W/SI Neelam in person.
Complainant/victim with Ld. counsel Sh. Vinay Modi.
Arguments heard on the bail application.

It is submitted by ld. counsel for applicant/accused that applicant/accused is in JC w.e.f. 23.12.2019 and he has nothing to do with the alleged offence. It is further submitted by ld. Counsel for applicant/accused that just to settle the personal score, the complainant has lodged a false complaint against the applicant/accused and make a request that applicant/accused may kindly be granted interim bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the interim bail application of applicant/accused may kindly be dismissed.

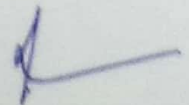
Complainant/victim has submitted that brother of applicant/accused has threatened her. Hence, bail may not be granted to the applicant/accused. Heard.



Having heard the submission, made by Id. counsel for applicant/accused, Ld. Counsel for DCW and complainant/victim as well as the Id. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that on the last date of hearing i.e. 21.07.2020, complainant/victim had submitted that accused has visited her house in the month of January 2020 and threatened her and when the court asked her as if the accused in the month of January 2020 threatened her then why she did not make a complaint to the police and she replied that because of the fear she did not make a call to the police and has further submitted that she was little bit confuse if the accused has visited her house or not in the month of January 2020.

The accused is in JC since 23.12.2019 and till date no interim bail was granted to him and therefore, the question does not arise of visiting the house of the complainant/victim by the accused and there is outbreak of Covid-19.

Keeping in view the facts and circumstances of the present case, this court is of the considered view that the investigation qua the applicant/accused has already been completed and charge-sheet has already been filed. Therefore, in these facts and circumstances, applicant/accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.



Accused/applicant is directed not to approach in any manner to the complainant directly or indirectly. Accused is further directed not to make any call from his mobile phone to the mobile phone of the complainant or her family members during the period of interim bail.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Bail application is stands disposed of accordingly.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

27.07.2020

FIR No.68/2020
u/s 376 IPC
PS: Pahar Ganj
State Vs. Pritam Singh s/o. Murari Singh

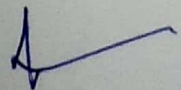
27.07.2020

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
PRITAM SINGH S/O. MURARI SINGH.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Ms. Lakshmi Raina, Ld. Counsel for DCW.
Sh. Gursharan Singh, Ld. Counsel for applicant/accused.
I.O. SI Jagat Singh in person.
Complainant/victim in person.
Arguments advanced by ld. Add. PP for the State, Ld. Counsel for DCW and Ld. Counsel for applicant/accused on the bail application through Video Conferencing.

It is submitted by ld. Counsel for applicant/accused that applicant/accused is in JC w.e.f. 17.03.2020 and he has nothing to do with the alleged offence. It is further submitted by ld. Counsel for applicant/accused that after the registration of the FIR the statement u/s. 164 Cr.P.C. of the complainant/victim was recorded in which she has specifically stated before the Ld. MM that she know the accused for the last couple of years and she has established physical relation with the accused with her free Consent and Will. Ld. Counsel for applicant/accused make a request that bail may kindly be granted to the applicant/accused.

Per Contra, Ld. Addl. PP for the State has vehemently opposed the bail application on the ground that applicant/accused is in JC for a heinous crime and make a submission that the bail application of

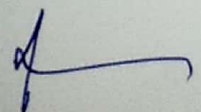


applicant/accused may kindly be dismissed.

Complainant/victim has submitted that she was in touch with the accused for the last 2-3 years and she has also talking terms on mobile phone with the brother of the accused and wife of the accused. It is also submitted by the complainant/victim that the accused did not return her money of Rs.60,000/- and make a submission that the bail application of applicant/accused may kindly be dismissed.

Having heard the submission, made by ld. counsel for applicant/accused, Ld. Counsel for DCW and complainant/victim as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC w.e.f. 17.03.2020 and there is outbreak of Covid-19.

The complainant made a complaint on 16.03.2020 to the PS Pahar Ganj wherein she had stated that she was doing the work with the Delhi Metro as Security Guard and know the accused since 2016. It has also been stated in the said complaint that she was in friendship with the accused and in the year 2018, accused took her in a room of her Bhahbi in Pahar Ganj, Delhi and promised her to marry and despite her resistance, accused established physical relation with her forcibly and after sometime, she came to know that accused is already married and she stop to talk him but the accused threatened her that he is having her nude photographs and shall made viral those photographs on social media and upon this complaint, the aforesaid case FIR was registered and accused was arrested and after registration of the FIR, the statement u/s 164 Cr.P.C. of the victim was recorded by Ld. MM wherein she has stated that she was in love with the accused and accused took her in a Pahar

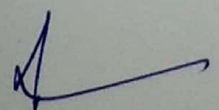


Ganj Hotel and established physical relation with her with her consent and free will. It has also been stated in the statement u/s 164 Cr.P.C. that whenever accused established physical relation with her, the same was made with her consent and free will and there was some dispute of Rs.10,000/- and because of that dispute, she lodged a complaint against the accused.

Today itself in the court when complainant/victim appeared in person has stated that the accused did not return her money despite making repeated calls by her from her mobile No.8929820694 to the mobile no of brother of the accused namely Sh. Rajvir on his mobile No. 75355037604 and also make call to the wife of the accused namely Mamta on her mobile No. 7055669892 and has also submitted that she has no objection if this court grant the bail to the accused.

Keeping in view the facts and circumstances of the present case, this court is of the considered view that the complainant/victim had changed her version in the statement u/s 164 Cr.P.C. and she has also no objection if this court grant the bail to the applicant/accused. Therefore, applicant/accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Accused/applicant is directed not to approach in any manner to the complainant directly or indirectly. Accused is further directed not to make any call from his mobile phone to the mobile phone of the complainant or her family members during the period of interim bail.



I.O. is directed to obtain the CDR of the mobile phone number of the complainant/victim, the accused, the brother of the accused and the wife of the accused and shall placed on record within two months.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Bail application is stands disposed of accordingly.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

27.07.2020

FIR No.339/2019
u/s 376D IPC
PS: Sarai Rohilla
State Vs. Monty s/o. Tuli Ram Saini

27.07.2020

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED MONTY
S/O. TULIRAM SAINI.**

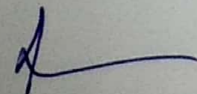
Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Ms. Lakshmi Raina, ld. Counsel for DCW.
Sh. Prevendra Kumar, Ld. Counsel for applicant/accused.
Complainant/victim heard through Video Call through mobile phone No. 9958068186 of Ld. Counsel for DCW on the mobile phone of husband of victim.

I.O. SI Vikas Tomar in person.

Arguments advanced by ld. Add. PP for the State, Ld. Counsel for DCW and Ld. Counsel for applicant/accused on the bail application through Video Conferencing.

It is submitted by ld. counsel for applicant/accused that applicant/accused is in JC w.e.f. 03.11.2019 and he has nothing to do with the alleged offence. It is further submitted by ld. Counsel for applicant/accused that in the statement of prosecutrix u/s 164 Cr. P.C. and during the trial she has not supported the case of prosecution either in her statement u/s 164 Cr.P.C. nor in her statement recorded during the trial and make a request that accused may kindly be granted interim bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the interim bail application of applicant/accused may kindly be dismissed.



Complainant as well as her husband has submitted through Whatsapp Video Call that she has no objection if the bail is granted to both the applicants/accused persons. Heard.

Having heard the submission, made by Id. counsel for applicant/accused, Ld. Counsel for DCW and complainant/victim as well as the Id. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC w.e.f. 03.11.2019 and there is outbreak of Covid-19 and complainant/victim has submitted that she has no objection if the bail is granted to the applicant/accused.

Keeping in view the facts and circumstances of the present case, this court is of the considered view that applicant/accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Accused/applicant is directed not to approach in any manner to the complainant directly or indirectly. Accused is further directed not to make any call from his mobile phone to the mobile phone of the complainant or her family members during the period of interim bail.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Bail application is stands disposed of accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
27.07.2020

FIR No.339/2019

u/s 376D IPC

PS: Sarai Rohilla

State Vs. Kavinder s/o. Sh. Phool Singh

27.07.2020

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
KAVINDER S/O. SH. PHOOL SINGH.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Ms. Lakshmi Raina, ld. Counsel for DCW.
Sh. Prevedra Kumar, Ld. Counsel for applicant/accused.
Complainant/victim heard through Video Call through mobile phone No. 9958068186 of Ld. Counsel for DCW on the mobile phone of husband of victim.

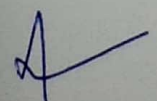
I.O. SI Vikas Tomar in person.

Arguments advanced by ld. Add. PP for the State, Ld. Counsel for DCW and Ld. Counsel for applicant/accused on the bail application through Video Conferencing.

It is submitted by ld. counsel for applicant/accused that applicant/accused is in JC w.e.f. 03.11.2019 and he has nothing to do with the alleged offence. It is further submitted by ld. Counsel for applicant/accused that in the statement of prosecutrix u/s 164 Cr. P.C. and during the trial she has not supported the case of prosecution either in her statement u/s 164 Cr.P.C. nor in her statement recorded during the trial and make a request that accused may kindly be granted interim bail.

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Complainant as well as her husband has submitted through Whatsapp Video Call that she has no objection if the bail is granted to both the applicants/accused persons. Heard.



Having heard the submission, made by Id. counsel for applicant/accused, Ld. Counsel for DCW and complainant/victim as well as the Id. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC w.e.f. 03.11.2019 and there is outbreak of Covid-19 and complainant/victim has submitted that she has no objection if the bail is granted to the applicant/accused.

Keeping in view the facts and circumstances of the present case, this court is of the considered view that applicant/accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

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Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Bail application is stands disposed of accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
27.07.2020